## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH KOLKATA



OA. 350/32/2021

Date of order: 09.02.2021

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Om Prakash Saroj, son of late Algoo and late Shakuntala Devi, presently residing at 32/3, Dasarath Ghosh Lane, Nonapara (Bamungchi) salkia, Howrah- 711101, permanently address at Vill- Saidani, P.O. Madhupur, Dist- Juanpur, Uttar Pradesh, Pin- 222202.

.....Applicants.

## -versus-

- 1. Union of India service through the General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata- 700001 and also having its office at 3, Kollaghata Street, Kolkata- 700001.
- 2. The Chief Personnel Officer, Eastern Railway, 17, N.S. Road, Kolkata-700001 and also having its office at 3, Koilaghata Street, Kolkata-700001.
- 3. The Divisional Railway Manager, Howrah Division, Eastern Railway, Howrah Railway Station, Howrah 711001.
- 4. The Senior Divisional Personnel Officer, Eastern Railway, Howrah, Pin- 711101.
- 5. The Senior Divisional Finance Manager, Eastern Railway, Howrah Division, Howrah-711101.

.....Respondents.



For the Applicant

: Mr. N. Roy, Counsel

For the Respondents

: Mr. N. D. Bandyopadhyay, Counsel

## ORDER (Oral)

## Per Ms. Bidisha Banerjee, JM:

Heard ld. counsel for both sides.

2. This O.A has been preferred to seek the following relief:

- "8(a) To issue mandate upon the respondent authority to give the family pension to the applicant upto the age of 25 years, i.e. 1<sup>st</sup> September, 2008 from the date of stopping of family pension to his sister Shila Kumari after marriage in the year 1999.
- (b) Do issue mandate upon the respondents authority to pay interest of 18% p.a for delaying payment of family pension to the applicant up the actual payment.
- (c) Do mandate upon the respondents, their men and agents to produce the entire records relating to this case before this Hon'ble Tribunal so that conscionable justice may be done.
- (d) To pass such other order or further order as to your lordships may deem fit and proper."
- 3. As a comprehensive representation has not been preferred earlier, at hearing, Ld. Counsel for the applicant would seek liberty to file a comprehensive representation to the competent respondent authorities and a direction upon the respondents to consider and dispose of the same in a time bound manner.
- 4. Ld. counsel for the respondents does not have any objection if such liberty is granted.

- 5. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the competent respondent authority, seeking redressal of his grievance, within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 3 months from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.
- 6. It is made clear that I have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

7. The present O.A accordingly stands disposed of. No costs.

(Bidisha Banerjee) Member (J)

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